

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Dated: 16.11.2016

Company Appeal (AT) No. 19 of 2016

IN THE MATTER OF:

Suresh Goyal & Ors.

.... Appellants

Vs

**Shakti Solvex & General Mills Pvt
Ltd. & Ors.**

.... Respondents

Present:

**Mr Hemant Sharma and Ms Aishwarya Mishra, Advocates for
Appellants**

Mr Ravi Chandra Ganesh, Advocate for Respondent

ORDER

In view of the report filed by the Valuer, Learned Counsel for the appellant sought permission to withdraw the appeal. The prayer is allowed, without any liberty to file any appeal against the same very impugned order.

The appeal along with the petition for condonation of delay are dismissed as withdrawn.

**(Justice S.J. Mukhopadhaya)
Chairperson**

**(Mr. Balvinder Singh)
Member (Technical)**